

[Translation]

It is enough, the explanation has been given.

SHRI RAM SARAN YADAV : Mr. Speaker Sir, I would like to explain one main point. My son was having tea at one of his friend's residence. He did not know, how the incident had taken place. This...(Interruptions)*... My son went to the residence of my son's friend. There, my son was insulted, abused and was given an ill treatment. Two people have seen it. An explanation should be given about it. My submission is that a Parliamentary Committee should be set up to enquire into the incident. Those who have given publicity to this false story should be arrested and prosecuted...(Interruptions)

Mr. Speaker Sir, a Parliamentary Committee should be set up to enquire into it.

PROF. RITA VERMA : Mr. Speaker Sir, definitely the Committee should be set-up

SHRI RAM SARAN YADAV : Mr. Speaker Sir, this is what I demand ...(Interruptions)

[English]

SHRI BIJOY KRISHNA HANDIQUE (Jorhat) : Mr. Speaker, Sir, it is a matter of deep concern to the people of the North-Eastern region that air safety norms are not ensured in the airlines. For instance, on 30th April, the aircraft or IC-213 flight had to be diverted due to failure of the air traffic control system at Jorhat. This exposes the passengers and the crew to a possible disaster and the commercial pilots have long been complaining that the air ports in the North-Eastern region are poorly equipped. Besides, the scheduled flights have been drastically reduced in several sectors and Guwahati-Imphal sector is proposed to be closed without making any alternative arrangement with the private airliners in all the sectors. Upper Assam, Eastern part of Nagaland and Arunachal are not yet air linked to Guwahati though this was in operation for so many years. At present, there is an utter chaos in the functioning of the Department of Civil Aviation in the North-Eastern region. The third level airline service which was solely created for such regions ended up as a big joke and a bigger joke is now in store because the private airliners are refusing to operate on the not so profitable zones, though on this condition they have been given trunk lines and the other profitable lines.

I conclude with one question. Will the people of this region stricken by a sense of alienation and assailed by mounting insurgency and fatigued by frustration see better days ahead? They demand an answer, and I am voicing only this demand.

SHRI SOMNATH CHATTERJEE (Bolpur) : Such feelings in our country, unfortunately are increasing. They have legitimate expectations. And if the Government does not look into these areas of North-

East India and Assam, everybody feels alienated. This is not helping our integration. Therefore, the Government should look into this very serious matter.

MR. SPEAKER : I hope it has been noted by the Government. The Government will look into it.

[Translation]

SHRI CHHEDI PASWAN (Sasaram) : Mr. Speaker Sir, a number of labourers from Bihar have settled down in Delhi in search of employment. They work hard and contribute a lot in the development and building of Delhi and in this way they are keeping their body and soul together but the Government of Delhi instead of giving them work is razing their huts. On one hand by demolishing the Babri Masjid the hearts of the Muslims have been broken while on the other hand the hearts of the Bihari Hindus are also being broken by making them flee from here. The B.J.P. Government of Delhi is neither making any arrangement for their dwelling nor it is giving them ration cards. I would like to urge upon the Central Government through you that an immediate action should be taken in this regard and arrangement should be made for their dwelling and they should also be issued the ration cards. At the time of the elections, B.J.P. asks for votes by inciting the religious sentiments of the Hindus. But Bihari Hindus are being made to flee on a large scale. Therefore, there is resentment among them. I urge upon the Central Government that this matter should be inquired into by constituting a committee and the Central Government should take necessary steps in this regard...(Interruptions)

SHRI KALKA DAS (Karol Bagh) : The Government of Delhi has rather proposed that the unauthorised colonies should be regularised...(Interruptions)

MR. SPEAKER : Khanduriji, please sit down. Surya Narayan Yadav ji, you also take your seat please

[English]

Let there be some order in the House.

SHRI SOMNATH CHATTERJEE : Very pertinent question, Sir.

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, elections to many state Assemblies were held last month and Lok Sabha elections are also due next year. The issue of amending the Peoples' Representation Act is a very serious one and we have seen that Assembly elections were not held well on time. The elections were stretched for months together. As regards expenditure, a limit of Rs. 1,35,000 was set. These were to be spent in 20 days but this limit of 20 days was stretched over to 60 days. So, the matter of amending the Peoples' Representation Act and the electoral reforms continued for many days. The Lok Sabha elections are at hand. Last time, the Government convened a special session in order to find some way out after holding parleys with the leaders of all the political parties. But the Government could not bring the Bill aimed at amending the Peoples' Representation

* Not recorded

Act and this issue was discussed a lot throughout the country. I would like to know from the Government whether it has any plans and has made its mind to bring forward any amendments in the Peoples' Representation Act during the Budget Session of the Parliament, as I do not want to touch upon certain issues which may be pending before the Supreme Court other than the issue of a multi-member Commission. I urge upon the Government to take this important issue seriously and bring forward a Constitutional Amendment Bill in this regard during the current session of the Parliament. Vidyacharan Shukla ji and the hon. Minister of Law are present here. Therefore, I say that this issue should be seriously considered and an assurance with regard thereto be given in the House.

[English]

SHRIMATI SUSEELA GOPALAN (Chirayinkil) : Sir, fishermen all over the country have started agitation from yesterday onwards. Their leaders are on hunger strike in Porbandar. They are staging Satyagraha near Kerala House here. Two hundred and twenty five fishing trawlers have been granted licences and they are catching fish. As a result of that, fish is also very much reduced for the catch of the traditional fishermen. They are staging an agitation. They are actually frustrated and agitated and anything can happen throughout the coastal States of India. Maharashtra, Goa, Kerala, Tamil Nadu, Andhra Pradesh and Karnataka, all these States are actually disturbed by this. Fish has become very costly and these poor fishermen have no work. Twenty two lakhs of fishermen are there. What is going to happen to them?

So, the Government should immediately call their leaders and discuss with them and immediately cancel the licences given to the foreign trawlers...*(Interruptions)*

SHRI SRIKANTA JENA (Cuttack) : Mr. Speaker, Sir, this is a very important issue and the Government must respond to this issue because fishermen of the entire coastal belt are agitated. The deep sea trawlers cross the India Ocean. The traditional fishermen are on strike. Throughout the coastal belt, this has become a problem.

MR. SPEAKER : She has done it very ably. Why should you disturb her?

(Interruptions)

SHRI SRIKANTA JENA : I am not disturbing her. Let the Government respond to this issue. Yesterday also, this issue was raised but the Government is totally mum...*(Interruptions)*

MR. SPEAKER : It is not going on record.

(Interruptions)...*

SHRI SUDHIR SAWANT (Rajapur) : Sir, lakhs of fishermen are on strike...*(Interruptions)*

MR. SPEAKER : It is not going on record

(Interruptions)...*

SHRI SHARAD DIGHE (Bombay North Central) Mr Speaker, Sir, I wish to bring to the notice of this House and also to the notice of the Government the serious agitation that is going on in respect of the employees of BARC in Bombay resulting into indefinite hunger strike undertaken by the Union leaders from Friday, the 21st April, 1995. The action is to protest against the totally unjust and unilateral decision of the Department of Atomic Energy to recategorise the various types of flats under the control of the Department and it has unilaterally changed the allotment rules. The rules were changed. And, in spite of the request of the Unions to discuss this matter, no further time was given and the recategorisation has taken place. This recategorisation order by the Department is indeed unjust, arbitrary and *mala fide*. By the stroke of pen, 548 flats of C1 type (the eligibility for which is the pay range of Rs. 2,200 to Rs. 2,799/-) became flats of 'D' type (the eligibility for which is they pay range of Rs. 2,800 to 3599/-). So, the employees of lower pay-ranges stood robbed and what was robbed from them has been handed over to the employees of higher pay ranges, i.e., very high officers of the Atomic Energy Department. Therefore, the employees are agitated very much and an indefinite hunger strike was undertaken on 21st April 1995. It was only at my intervention that the hunger strike was given up. It was given up on my assurance that the matter would be raised in Parliament and I would take up this matter with the Department.

So, I urge upon the Minister for Atomic Energy to look into the serious dispute in respect of the employees of the BARC and the employees of the All India Atomic Energy Employees Coordination Committee constituted by the various associations, unions in the Department of Atomic Energy and its constituent units...*(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura) : Sir, I have raised the matter on Friday. The Minister must intervene.

[Translation]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, I would like to draw the attention of the House towards an issue which, to my mind, is an unprecedented happening. The Supreme Court has for the first time sentenced the police officers of a state to imprisonment. This is a serious matter in itself.

AN HON. MEMBER : Very good.

SHRI JASWANT SINGH : I don't want to go into whether it was good or bad. It is a very serious issue that the police officers of a state should take such steps at the instance of the State Government or under the